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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 274/90.

Date of Order: 4-10-93.

Between:

M.V.Raghavaiah

Applicant.

and

1. Govt.of India rep. by the Director,
PP & PM, ISRO Headquarters,
Bangalore.

2. The Controller, SHAR-Centre,
Sriharikota-124.

3. Administrative Officer (Establishment)
ISRO, SHAR Centre, Sriharikota-124.

Respondents.

For the Applicant: Mr.M.Surender Rao, Advocate

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN)

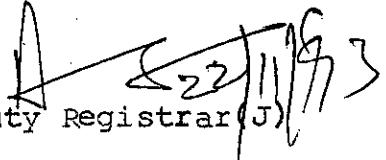
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

As none was present for the applicant on 28-9-93
and even on the previous occasions, the case was listed for disposal
today. Even today there is none for the applicant.

The case is therefore dismissed for default.


Deputy Registrar (J)

To

PP&PM

1. The Director/ Govt.of India,
ISRO Headquarters, Bangalore.
2. The Controller, SHAR Centre, Sriharikota-124.
3. The Administrative Officer (Establishment)
ISRO, SHAR Centre, Sriharikota-124.
4. One copy to Mr. M.Surender Rao, Advocate, 17-119,
Kamalanagar, Hyd-660.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One sparecopy.

pvm

TYPED BY

COMPARED BY

CHECKED BY *EWS*

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 4 NOV 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 274/90 *in*

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

